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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**IA no. 313/2017 in C.P. (I.B) No. 68/10/NCLT/AHM/2017**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

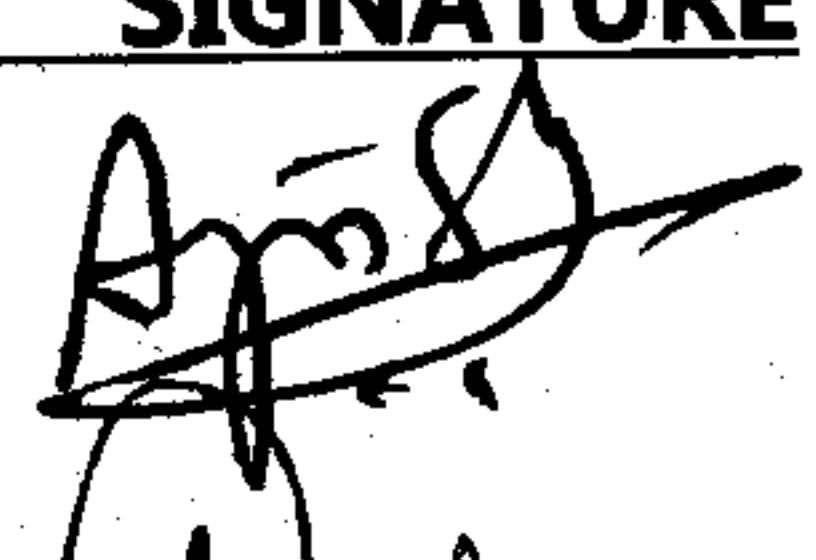
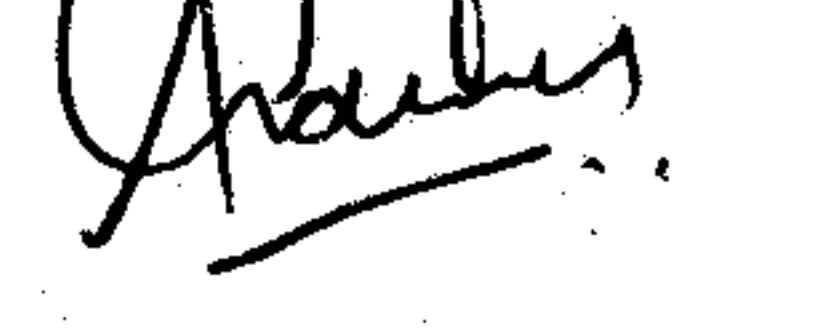
**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.10.2017**

Name of the Company: **Rajmal M Jain, Promoter  
(Metal Holding India Pvt Ltd.)**

V/s.

Indian Overseas Bank & Anr.

Section of the Companies Act: **Section 27 of the Insolvency and Bankruptcy  
Code**

<b>S.NO.</b>	<b>NAME (CAPITAL LETTERS)</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
1.	A. R. Sheth	Adv. & Solicitor	Applicant	
2.	Minesh Soni Ankita Chauhan	Advocates Associates	Respondent	

**ORDER**

Learned Advocate Mr. Arjun Sheth present for Applicant. Learned Advocate Mr. Minesh Soni with Learned Advocate Ms. Ankita Chauhan present for Respondent no. 1. None present for other Respondents in IA 313/2017.

Proof of service of copy of application on Respondents filed.

Learned Advocate Mr. Minesh Soni filed Vakalatnama for Respondent no. 1.

Applicant is directed to serve notice of date of hearing on Respondent no. (IRP) and shall file proof of service.

For objections of Respondents no. 1 and 2, if any list the matter on 11.10.2017.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 9th day of October, 2017.